ANF-5A

(Application Form for Issuance of EPCG Authorisation)

(Please see the guidelines before filling the application)

1. Applicant Details			
IEC Number		Entity Name	
Application Number		File Number	
Applicable Exchange Import Rate		Applicable Exchange Export Rate	
Branch Code		Address of the Applicant	
Are you a Common Service Provider?	O Yes O No	Are proposed capital goods sought to be imported are to be used by the supporting manufacturer?	O Yes O No
Port of Registration (for the purpose of imports)		Sector Classification of Capital Goods sought to be imported under the Scheme.	
		Are You Manufacturer or Service provider?	
		O Manufacturer O Service Provider	
Are you MSME? (if Yes, Pl attach proof)	O Yes O No		

If manufacturer, please select sector classification of export items for which EPCG authorisation is applied for:

- 1. Engineering Products
- 2. Electronic Products
- 3. Drugs and Pharmaceuticals
- 4. Chemical and Allied Products
- 5. Apparel and Ready Made Garments
- 6. Madeups and Home decor items

- 7. Fabrics
- 8. Textile accessories
- 9. Yarns
- 10. Fish, marine and Meat Products
- 11. Agriculture and Processed Foods of Agriculture
- 12. Handicrafts Products
- 13. Leather Products
- 14. Plastic Products
- 15. Sports Goods
- 16. Gem and Jewellery Products
- 17. Other

If Service Provider, please select sector classification of service rendered for which EPCG authorisation is applied for:

- 1. Hospitality Sector (including Tourism)
- 2. Healthcare sector
- 3. Port handling Service
- 4. R&D services
- 5. Engineering Services
- 6. IT & ITES
- 7. Other

2. RCM	2. RCMC Details									
S.No.	RCMC Number	Date	Issuing authority, (if applicable)	Validity Upto	Products for which registered					

3. GSTN	3. GSTN/Excise Registration Details								
S.No.	Branch code	Address of the factory / premises where the items to be imported are proposed to be used	GST Number	Jurisdictional Central Excise/GST Authority under whose jurisdiction the factory/ premises situated					

(exclud	4. Details of exports of same/similar product/services made in the preceding three licensing years (excluding exports which have been counted / are being counted for fulfilling specific EO in respect of EPCG Authorisations within valid EO Period)								
S.No.	Financial Year	Total FOB Value of exports/services rendered for the same/similar product/services (INR)							
	Total (INR)								
	* Average export performance (INR)								

^{*} If an applicant has been in existence for less than 3 years, the aggregate export will be divided by the number of years for which the company has been in existence and not by 3 years.

5. S	5. Supporting Manufacturer Details												
5. NO.	S.No. of Supp orting Manu factur er	N Regi strati	orting	orung Manu factur er Address	orting Manu factur er	Manu factur er State	orting Manu factur er	e of Un it	IEM/LOI/ IL Registr ation	MSME/ IEM/LOI/ IL Registr ation Date	endorse d on MSME/	auth oritv	Fact ory Add ress es

6. Pro	6. Products to be exported/services to be rendered									
	S.No. of Item	Export Type	ITC(HS) Code/ Service Code	Products to be exported/services to be rendered	Technical specification for product	Whether product to be exported is restricted for export				

7. Details of Capital Goods sought to be imported								
Currency of Imports	Freely convertible currency	Postal address of the jurisdictional Central Excise/GST Authority in whose jurisdiction factory/premises of the applicant/supporting manufacturer where the capital goods to be imported						

									are prop	osed to	be inst	alled		
S. N	S.N o.		Descri pti on	al	Nature Capital (Goods	Quanti ty	of		er		Details Duty	of	•
<u></u> о.		HS) Cod	of the items of import					re	sought to be impo rted	t to be import ed is restr icted for import	Tota I effectiv e	CIF value of imports/dee med imports (INR)	Duty saved amou nt (INR)	Count ry of Origin
					•	Capital Goods			Pre- producti					
					•	Spares			on activity/					
					•	Tools			Producti on					
					•	Jigs			activity/ Post-					
					•	Fixtures			producti on					
					•	Dies			activity/					
					•	Moulds			for renderin					
					•	Spare refractori es			g services					
					•	Catalyst								
					•	Compute r software systems								
					•	Others								

Amount to be paid (INR)	Total Saved Duty Value	
	(INR)	

Total CIF value of Imports applied for (INR)	Total CIF value of Imports applied for (In US \$)	
Total CIF value of Imports applied for (In currency of imports)	Total CIF value of Imports applied for (In FCC)	

7.	Details of Restricted Capital Goods applied for import									
	S. No	Description of the items of import	ITC(HS) Code	Nature of Capital Goods sought to be imported*	Primary use of Capital Goods sought to be imported**					

^{*} Whether Capital Goods/Spares/Tools/Jigs/Fixtures/Dies/Moulds/Spare refractories/Catalyst/computer software systems (specify if any other)

^{**} Whether used for Pre-production activity/Production activity/Post-production activity/for rendering services

8. Indigen	ous Details							
IEC of Supplier	Name of the Supplier Fir	_	Address of the Supplier			Jurisdictional DGFT RA of the Supplier		Supplier Letter Type
Total CIF value of Imports invalidated (In INR)					Total CIF va	alue of Imports i	nvalidated	
Total CIF value of Imports invalidated (In currency of imports)					Total CIF value of Imports invalidated (In FCC)			
Total Notional Duty Saved Value (INR)					Total exemption (GST duty in notional value)			
	nption (Basic cust otional value)	tom						
). Bank Gua	arantee Details							
Type of	Unique	Start Da	ate	End Date	IFS Code	Bank Details	INR Value	Status

9. Bank Guarantee Details									
Type of Guarantee	Unique Document ID	Start Date	End Date	IFS Code	Bank Details	INR Value	Status		

10. Details	s of Export Obligatio	n imposed			
Total duty saved/ duty paid	Specific Export Obligation to be	Specific Export Obligation to	Specific Export Obligation to be	Specific Export Obligation to be	Average Export Obligation

(INR)	imposed (First Block)		be imposed (Second Block)		imposed (over all)		imposed without exemption (if disallowed)		to be imposed (INR)
	INR	USD	INR	USD	INR	USD	INR	USD	

11. D	11. Details of EPCG Authorisations where EO is pending									
S. No.	Authorisation No. and Date	RA which Issued the Authorisation	Value of Duty saved/ duty paid (in INR)	EO fixed on Duty saved/duty paid (in freely convertible currency)/INR	Specific EO fulfilled	Annual Average EO fixed (in INR)	Expiry date of EO period			

Are you eligible for:

Reduced EO for Green Technology Products

Reduced EO for North East Region, Jammu & Kashmir and Ladakh

Reduced EO for indigenously procured Capital Goods

Exemption from maintenance of average export obligation

Early fulfillment of EO

I have validated the submitted application for any errors.

Attachment Type	Remark	Attachment Name	
CA/CE Details			
SI. No.	Application Number	CA/CE Membership Number	Appendix Type

12. Declaration/Undertaking

I /we, hereby, declare/certify that:

- 1. The particulars and the statements made in this application are true and correct to the best of my/our knowledge and belief and nothing has been concealed or held therefrom. If anything is found incorrect or false it will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.
- 2. I/We undertake to abide by the provisions of the Foreign Trade (Development and Regulation) Act, 1992, (as amended)

the Rules and Orders framed there under, the Foreign Trade Policy, the Handbook of Procedures and the ITC(HS) Classification of Export &Import Items as amended from time to time.

3. None of the

Proprietor/Partners(s)/Director(s)/Karta/Trustee of the firm/company has come under the adverse notice of DGFT or is in the caution list of RBI.

4. None of the

Proprietor/Partners(s)/Director(s)/Karta/Trustee of the firm/company, as the case may be, is/are a Proprietor/Partner(s)/Director(s)/Karta/Trustee in any other firm/Company which has come under the adverse notice of DGFT or is in the caution list of RBI, to the best of my knowledge.

- 5. Neither the Registered Office/Head Office of the firm/company nor any of its Branch Office(s)/Unit(s)/Division(s) has been declared a defaulter and has otherwise been made ineligible for undertaking import/export under any of the provisions of the Policy.
- 6. I/We shall not export items on the SCOMET list for which authorisation has not been taken.
- 7. I/We do not come under the purview of Service Tax and therefore are not registered with the Service Tax Authorities. (in case of Service Providers who are not covered under service tax).
- 8. In respect of goods for which nexus is not established at a later date, I/We shall, without demur, pay to the Government Customs duty saved [together with applicable interest] on such imported goods which are found having no relation with product exported or service rendered.
- 9. I/We undertake to submit a self-certified copy of Drug Manufacturing Licences in case of export of Pharmaceutical Product(s) within a period of three years from the date of issue of EPCG Authorisation failing which the Bank Guarantee/Legal undertaking executed/furnished at the time of clearance of Capital Goods with Customs authorities/Regional Authorities of DGFT, as the case may be, is liable to be forfeited/invoked and I/We would be liable to pay Customs Duty saved amount together with applicable interest thereon from the date of first import till the date of final payment.
- 10. I am authorised to verify and sign this declaration as per

You have ticked the box as acceptance of declaration/ undertaking details.							
Place	Date						
Name	Designation						
Email	Mobile						
Office Address	•	•					
Residential Address							

GUIDELINES FOR APPLICANTS

- 1. Application shall be filed online using digital signatures.
- 2. Applicant shall upload the documents as per details given below:
 - a. Self-certified copy of MSME/IEM/LOI/IL in case of products and GST Registration in case of Service Providers.
 - b. In such cases RCMC from EPC concerned will suffice).
 - c. Certificate from a Chartered Engineer in the format given in Appendix 5A.
 - d. Certificate of Chartered Accountant / Cost Accountant / Company Secretary in Appendix 5B.
 - e. In case of Import of spares, tools, refractories and catalyst for existing plant and machinery, a list of plant/machinery already installed in the factory/premises of the applicant firm/supporting manufacturer for which the above items are required, duly certified by a Chartered Engineer or jurisdictional Central Excise authority.
 - f. In case of EPCG applications made by de-bonding EOU/SEZ units, a self-certified copy of the 'No Objection Certificate' from the Development Commissioner concerned showing the details of the capital goods imported/indigenously procured by the applicant firm, its value at the time of import/sourcing and the depreciated value for the purpose of assessment of duty under the Scheme is to be submitted.
 - 3. In case CG sought to be imported/item to be exported is under restricted category, a copy of this application shall be sent to EFC at DGFT Hqrs. also. (In such cases no separate application fee shall be required to be submitted while sending the copy of the application to Hqrs. EFC). Upon clearance by EFC, EPCG Authorisation shall be issued by RA and will bear an endorsement that EFC has approved issue of EPCG Authorisation for restricted CG/export item.
 - 4. CSP approval letter under Para 5.02(b) of FTP 2023

The designating/certifying authority should call for the following documents:-

- a. IEC
- b. RCMC
- c. Common service to be provided (in brief)
- d. List of minimum six potential users (Name and IEC)
- e. Name of the TEE where the applicant unit is located
- f. Product category to be serviced
- g. The unit should be duly registered with relevant GST authorities prior to export.
